

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6553/2015

(Arising out of impugned final judgment and order dated 05/03/2015 in CRLA No. 1000/2010 passed by the High Court of Gujarat at Ahmedabad)

BHOPABHAI RATNABHAI AALGOTAR AND ORS.

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T. and suspension of sentence and interim relief and office report)

WITH

SLP(Crl) No. 6555/2015

(With appln.(s) for suspension of sentence and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 28/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Harin Raval, Sr.Adv.

Mr. Chinmoy Khaladkar, Adv.

Mr. Pritesh Khambolja, Adv.

Mr. P. Adhyaru, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

SLP(Crl) Nos. 6553/2015 and 6555/2015

Application for exemption from filing c/c of the impugned judgment is allowed in SLP(Crl) No. 6553/2015.

Applications for exemption from filing O.T. are allowed in SLP(Crl) Nos. 6553/2015 and 6555/2015

The special leave petitions are dismissed.

(Meenakshi Kohli)
COURT MASTER(Jaswinder Kaur)
COURT MASTER